

(c) whether Government have reserved to themselves the discretion to make an exception to the normal practice in this regard; and

(d) if so, the results thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Under item III in Part I of Schedule II of the Passports Rules 1967, already laid on the Table of the House, a diplomatic passport is issued to the following categories of persons:—

- (1) Officers of the Indian Foreign Service.
- (2) A person having diplomatic status either because of the nature of his foreign mission or because of the position he holds;
- (3) Following members of the family of an officer or a person referred to in item (1) or item (2) above when travelling with or joining such officer or person at Government expense:—

Wife or official hostess, as the case may be, husband, son and daughter.

A statement indicating the categories of persons who are ordinarily given diplomatic passports is placed on the Table of the House. *{Placed in Library. See No. LT—2050/67.}*

(b) Near relations namely, wives or husbands, sons and daughters, of Ambassadors, Ministers/(diplomatic), officers of the Indian Foreign Service, and other officers of diplomatic rank posted in the Indian Missions abroad are entitled to diplomatic passports for the period of their mission and return to India. PAs and officials of similar rank are not ordinarily eligible for diplomatic passports, unless they have to discharge diplomatic functions abroad e.g. couriers etc.

(c) and (d). Government have discretion to issue a diplomatic passport to a person other than those specified in the categories mentioned in answer to (a) above when the issue of such passport is considered necessary in view of the position he holds or the importance of the mission on which he is proceeding abroad. This power to grant

diplomatic passports is not exercised arbitrarily but is regulated in accordance with the rules framed under the Act.

PRIME MINISTER'S TOUR OF
TAMILNAD

4755. SHRI MURASOLI MARAN :
SHRI SEZHIAN :

Will the PRIME MINISTER be pleased to state:

(a) the expenditure incurred by Government for the Prime Minister's tour of Tamilnad during January-February, 1967 ;

(b) the amount incurred by Government in respect of the public meetings organised by the Congress party and addressed by the Prime Minister at various places in Tamilnad; and

(c) the sources and the accounts under which the above expenses were met ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) As permissible under the rules, Prime Minister travelled in an AIR FORCE plane. The prescribed charges due from her for these journeys were deposited into Government account. The other expenditure incurred by the Central Government was towards payment of TA and DA of the Personal and Security staff accompanying the Prime Minister. This amounted to about Rs. 300.00 (Rupees three hundred only).

(b) and (c). No expenditure was incurred by the Central Government on the meetings,

अफ्रीकी देश छोड़ने वाले भारतीय व्यापारी

4756. श्री ओ० प्र० त्यागी : क्या बंबई-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि बहुत से घनी भारतीय व्यापारी जो परिस्थितियों से विवस होकर अफ्रीकी देश छोड़ रहे हैं, इंग्लैंड तथा अन्य पश्चिमी देशों में बस रहे हैं और वहाँ अपनी पूंजी लगा रहे हैं ;